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- (iv) The present capacity for producing absolute alcohol is only 800 kl. per year distributed between two units.
- (d) According to Government policy, all the molasses available should be gainfully used within the country to the maximum extent possible. Export of molasses are usually allowed only if availablity is surplus to requirement.

Manufacture of 'Decis' a Poent Pesticide

1360. SHRI R. R. MORARKA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government have accept ed the offer of a French firm for transfer of its technology and know-now free of cost to manufacture "decis" a most ptoent pesicide;
- (b) whether any location has been selected for the same;
- (c) if so, it will be established in public or private sector; and
- (d) what is the estimated cost quantum of manufacture and the proposed date of commissioning?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): (a) to (d) Government have received applica'ions for Industrial Licence from two private sector units for manufacture of Decamethrin (Decis) based o_n know-how to be supplied by a French Firm. These applicaions are under the consideration of the Government.

Hfre-Purchase Act, 1972

1361. SHRI R. R. MORARKA: Will the Minister of LAW, IUSTICE AND COMPANY AFFAIRS b_e pleased to state:

- (a) whether it is a fact that, the Hire-Parehase Act, 1972 has not come into force so far; and
- (b) if so, what are the reason therefor, and by when It Is likely to be brought into forco?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir.

(b) a notification was issued on 30-4-1973 to bring the Act into force on 1-6-1973. Later another notification was issued on 31-5-1973 superseding the notification of 30th April, 1973 and proposing to bring the Act into on 1-9-1973. Since several representations were received from the public against the bringing of the Act into force, it was decided not to enforce the Act and accordingly a notification rescinding the notification dated 31-5-1973 was issued on 23-8-1973. In its report on personal Property Security Law (1977), the Banking Law Committee has proposed certain far-reaching amendments to the Act. It is proposed to bring the Act into force only afer the recommendations made by the Committee are examined and decision taken to amend the Act suitably.

Help by U.K. in Power Generation|Coal Production and off-Shore Exploration Programmes

1362. SHRI R. R. MORARKA: Will the Minister of ENERGY be pleased to state:

- (a) whether U.K. Government has shown any readiness to help in power generation, coal production and off-shore exploration programmes in this country;
- (b) if so, whether any agreements have been entered into in this respect; and
 - (c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): (a) Yes, Sir.

(b) and (c) The Government of U.K. has offered a grant to the extent of pound 30 million for the Power Sector and pound 31 million for the Coal Sector, the agree ments for which were concluded in February, 1983. U.K. have also agreed to a grant of pound 117 million for Rihand Super Thermal Power Station. In addition, It has offered grant assistance of